

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7739/2015

(Arising out of impugned final judgment and order dated 17/09/2013 in CR No. 2140/2012 passed by the High Court of Punjab & Haryana at Chandigarh)

THE DISTRICT DEVELOPMENT AND PANCHAYAT OFFICER, BATHINDA & ORS.
Petitioner(s)

VERSUS

HARNEK SINGH Respondent(s)

(office report on default)

Date : 02/09/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S.A. BOBDE
[IN CHAMBERS]For Petitioner(s) Mr. K.K. Mahalik, Adv.
Mr. Jagjit Singh Chhabra, Adv.

For Respondent(s) Mr. Anil Kumar Tandale, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to learned counsel for the petitioners to take steps to bring on record the legal representatives of deceased sole respondent.

(SONALI SAUND)
SR.P.A.(INDU POKHRIYAL)
COURT MASTER